

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI  
PRINCIPAL BENCH

C.P. No. 44/2005

IN THE MATTER OF:

M/s. Far Pavilions Tours & Travels Pvt. Ltd. & Ors. ....Petitioners

SECTION : UNDER SECTION 397-398

Order delivered on 14.09.2017

Coram:

CHIEF JUSTICE M.M. KUMAR  
Hon'ble President

Deepa Krishan  
Hon'ble Member (T)

For the Petitioner(s) : Mr. Abhinav Vashisth, Senior Advocate  
Ms. Swati Sinha, Ms. Manisha Ambwani & Ms. Aastha  
Mehta, Advocates

For the Respondent(s) : Mr. Dhruv Dewan & Mr. Arpit Gupta, Advocates

ORDER

The matter is pending since 2005 because the appeals to the Hon'ble High Court and Hon'ble Supreme Court were taken. However, learned counsel for the parties have agreed to address arguments.

We request the learned counsel for the parties to submit written submissions/synopsis and the list of dates and events on which they intend to rely a week before the adjourned date.

List for arguments on 24.10.2017.

— Sd —  
(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT

— Sd —  
(DEEPA KRISHAN)  
(MEMBER TECHNICAL)

14.09.2017  
VINEET